

(b) The class has not been started for want of requisite number of students. It is, therefore, not possible to indicate any time limit for starting the class.

(c) No, Sir.

(d) The requisite qualifications for the post of Headmaster/Headmistress of Middle Schools are Graduate with degree in Education training. For the post of Vice-Principal, the qualifications prescribed is Post-Graduate with degree in training education.

**Imposition of penalty for construction of Miani in DDA plots in Yamuna Vihar**

252. SHRI KALRAJ MISHRA:  
Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that DDA has imposed penalty of Rs. 360/- for constructing a *Miani* (Mezzanine floor) 35 sq. metre plots in the Yamuna Vihar colony;

(b) if so, what are the reasons therefor;

(c) whether Government purpose to waive the penalty; and

(d) if not, what are the reasons therefor?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b) Wherever there is violation of the building regulations and such violation is compoundable, the prescribed penalty is imposed.

(c) No, Sir.

(d) The penalty is in accordance with the building regulations.

**Complaints against public schools in Delhi**

253. SHRI SATCHIDANANDA:  
SHRI R. M. DESAI:

Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the Delhi Administration have recently received a large number of complaints against public schools for misuse of funds, non-payment of salaries and allowances etc. as per approved pay scales;

(b) whether these schools are recognised by the Delhi Administration even though they do not receive any aid;

(c) whether the Delhi Administration has investigated these complaints under the Delhi Education Act, 1973 and Rules thereunder; and

(d) if so, what action Government have taken against the defaulting schools?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir. Some complaints were received about non-payment of salary for the notice period but, none about misuse of funds, etc.

(b) Yes, Sir.

(c) The complaints referred to in part (a) are under investigation.

(d) Appropriate action will be taken after completion of the investigation.

**Liberalising of prohibition policy**

254. SHRI SATCHIDANANDA:  
SHRI R. M. DESAI:

Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that Government have decided to liberalise policy of prohibition in the country;

(b) if so, what steps Government have taken in this regard; and

(c) what action Government propose to take to see that the alcoholies are discouraged in the interests of family welfare?